

Scrapping of 100% Export Oriented Units

20. SHRI VIJAY KUMAR YADAV : Will the Minister of COMMERCE be pleased to state :

(a) whether Government are considering a proposal to scrap the scheme of 100% Export Oriented Units ; and

(b) if so, when a decision is likely to be taken in the matter ?

THE MINISTER OF STATE IN THE MINISTRY OF COMMERCE (SHRI P. R. DAS MUNSI) : (a) No, Sir.

(b) Does not arise.

Fixation of Sales Tax Rates

21. SHRI AKHTAR HASAN : Will the Minister of FINANCE be pleased to state :

(a) whether Delhi and its neighbouring States are divided over the assessment and fixing of the rates of Sales Tax; and

(b) if so, whether the National Capital Region Plan will help in solving the problem since the towns around Delhi will form part of it ?

THE MINISTER OF STATE IN THE DEPARTMENT OF EXPENDITURE IN THE MINISTRY OF FINANCE (SHRI B. K. GADHVI) : (a) Sales tax is a State subject of taxation under the Constitution. Different States and Union Territories have the powers to levy different rates and adopt different procedures in respect of assessment, levy and collection.

(b) Does not arise.

Strike by Class III and IV Employees of Bangalore Branch of Reserve Bank of India

22. SHRI V. S. KRISHNA IYER : Will the Minister of FINANCE be pleased to state :

(a) the number of days for which the Class III and IV employees of Bangalore Branch of Reserve Bank of India were on strike;

(b) the reasons for their strike;

(c) whether their demands were settled;

(d) whether the public were put to great inconvenience due to prolonged strike ; and

(e) the action taken/proposed by Government to avoid hardship to people in future ?

THE MINISTER OF STATE IN THE MINISTRY OF FINANCE (SHRI JANARDHANA POOJARY) : (a) and (b) Following an incident of indiscipline and insubordinate behaviour by a section of Class III employees, three Class III employees were suspended and report lodged with the police authorities. To press their demand for revocation of suspensions and withdrawal of police cases and in response to a call by the Reserve Bank Employees-Association, Class III employees were on strike for 41 days from 21-8-87 to 30-9-87. Class IV employees also struck work in support for 13 days.

(c) to (e) Following the intervention of Chief Labour Commissioner, a settlement was reached between the Bank Management and the All India Reserve Bank Employees' Association. According to the terms of settlement, the Association agreed to call off the strike and the management assured them that there would be no victimisation of employees for mere participation in strike like. However, the management did not agree to revoke the suspensions of the erring employees but agreed to conduct the enquiries by the competent authorities.

During the strike period, essential public services in Bangalore office were maintained by the RBI with the help of a section of staff. The clearing house also functioned normally. Reserve Bank of India has also indicated that all the Government payments were made and the public was also not put to any inconvenience during the period of strike. In future also, it will be Government's and RBI's endeavour to ensure that public is not put to and inconvenience.